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Title: Need to give adequate powers to Chairmen and Co-chairmen of district level vigilance and monitoring Committees for better monitoring of the Central Government Schemes in the States.-Laid.

SHRIM. VENUGOPALA REDDY (NARASARAOPET): I would like to bring to your kind notice that Vigilance Monitoring Committees were set up by the Government of India to monitor into the Government of India Schemes for their own districts. The MPs are appointed as Chairmen and Co-Chairmen to these Committees but it is seen that without any authority and power, there is no use of their existence in the Committees. Without proper implementation of the rules the officers of the State Government are not paying attention to the suggestions and orders of the Chairmen and Co-Chairmen. The main reason for improper implementation is lack of power in the hands of the Vigilance Monitoring Committees. There is very necessity for the officials concerned to accompany, assist and cooperate the Hon. Chairmen and Co-Chairmen while they are in filed duty or otherwise.

In view of the above facts, I would like to impress upon your goodself to issue strict instructions to the State Governments for proper coordination and support to the Chairmen and Co-Chairmen and that proper powers are given for monitoring the works.